

# TCSiON CAE

## Notations :

- 1.Options shown in green color and with ✓ icon are correct.
- 2.Options shown in red color and with ✗ icon are incorrect.

<b>Question Paper Name :</b>	SCREENINGTESTFORCIVILJUDGES 24 Apr 23 S1
<b>Subject Name :</b>	SCREENING TEST FOR CIVIL JUDGES
<b>Actual Answer Key :</b>	Yes
<b>Calculator :</b>	None
<b>Magnifying Glass Required? :</b>	No
<b>Ruler Required? :</b>	No
<b>Eraser Required? :</b>	No
<b>Scratch Pad Required? :</b>	No
<b>Rough Sketch/Notepad Required? :</b>	No
<b>Protractor Required? :</b>	No
<b>Show Watermark on Console? :</b>	Yes
<b>Highlighter :</b>	No
<b>Auto Save on Console?</b>	Yes
<b>Change Font Color :</b>	No
<b>Change Background Color :</b>	No
<b>Change Theme :</b>	No
<b>Help Button :</b>	No
<b>Show Reports :</b>	No
<b>Show Progress Bar :</b>	No
<b>Is this Group for Examiner? :</b>	No
<b>Examiner permission :</b>	Cant View

**Show Progress Bar? :** No

**Enable Mark as Answered Mark for Review and Clear Response :** Yes

**Maximum Instruction Time :** 0

**Is Section Default? :** null

**Question Number : 1 Question Id : 630680207833 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 2(10) of the Code of Civil Procedure, 1908, 'judgement debtor' means any person against whom a decree has been passed or \_\_\_\_\_.

**Options :**

1. ✘ an order has been issued
2. ✘ interim award has been passed
3. ✘ interim order has been issued
4. ✔ an order capable of execution has been made

**Question Number : 2 Question Id : 630680207834 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to Section 96 of the Code of Civil Procedure, 1908, read the following statements and select the correct option from below.

- A. As appeal shall lie from an original decree passed ex party.
- B. No appeal shall lie from a decree passed by the court with consent of the parties.

**Options :**

1. ✘ Both A and B are incorrect
2. ✔ Both A and B are correct
3. ✘ A is correct while B is incorrect
4. ✘ B is correct while A is incorrect

**Question Number : 3 Question Id : 630680207835 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Order VIII of the Code of Civil Procedure, 1908, the defendant shall, within \_\_\_\_\_ from the date of service of summons on him, present a written statement of his defence.

**Options :**

1. ✘ 15 days
2. ✘ 7 days
3. ✔ 30 days
4. ✘ 60 days

**Question Number : 4 Question Id : 630680207836 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to the Code of Civil Procedure, 1908, select the correct pairing of Section and its subject.

**Options :**

1. ✘ Section 106 - Second appeal
2. ✔ Section 55 - Arrest and detention
3. ✘ Section 58 - Subsistence allowance

4. ✖ Section 82 - Notice

**Question Number : 5 Question Id : 630680207837 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Order XXXV of the Code of Civil Procedure, 1908 is related to:

**Options :**

1. ✔ interpleader suit
2. ✖ suit by indigent person
3. ✖ suit by foreign ruler
4. ✖ suit by or against government

**Question Number : 6 Question Id : 630680207838 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The 'Clayton rule' has been made applicable in the provisions of the Indian Contract Act, 1872 in:

**Options :**

1. ✖ Sections 57 & 58
2. ✖ Sections 62 & 63
3. ✔ Sections 59, 60 & 61
4. ✖ Sections 65 & 66

**Question Number : 7 Question Id : 630680207839 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Which Section of the Indian Contract Act, 1872 states that “the employer of an agent is bound to indemnify him against the consequences of all lawful acts done by such agent in exercise of the authority conferred upon him”?

**Options :**

1. ✘ Section 220

2. ✔ Section 222

3. ✘ Section 224

4. ✘ Section 221

**Question Number : 8 Question Id : 630680207840 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 170 of the Indian Contract Act, 1872 deals with:

**Options :**

1. ✘ bailor’s responsibility to bailee

2. ✘ right of finder of goods

3. ✘ duty of finder of goods

4. ✔ bailee’s particular lien

**Question Number : 9 Question Id : 630680207841 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to the Indian Contract Act, 1872, select the correct statement from below options.

**Options :**

1.

- ✘ Minor can also appoint agent
- 2. ✔ No consideration is necessary to create agency
- 3. ✘ The authority of agent must be expressed
- 4. ✘ Principal can also appoint sub agent

**Question Number : 10 Question Id : 630680207842 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 4 of the Hindu Marriage Act, 1955 deals with:

**Options :**

- 1. ✘ conditions of Hindu marriage
- 2. ✘ ceremonies of Hindu Marriage
- 3. ✔ overriding effect of the Act
- 4. ✘ application of the Act

**Question Number : 11 Question Id : 630680207843 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 8 of the Hindu Marriage Act, 1955, the rules for registration of Hindu Marriage may be made by:

**Options :**

- 1. ✘ Central Government
- 2. ✘ Appropriate Government
- 3. ✘ High Court

4. ✓ State Government

**Question Number : 12 Question Id : 630680207844 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The provision under \_\_\_\_\_ for divorce by mutual consent was added in the Hindu Marriage Act, 1955 in the year \_\_\_\_\_.

**Options :**

1. ✘ Section 13-A; 1976

2. ✓ Section 13-B; 1976

3. ✘ Section 21-B; 1999

4. ✘ Section 21-C; 1978

**Question Number : 13 Question Id : 630680207845 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The grounds for voidable marriage have been laid down in \_\_\_\_\_ of the Hindu Marriage Act, 1955.

**Options :**

1. ✓ Section 12

2. ✘ Section 10

3. ✘ Section 11

4. ✘ Section 16

**Question Number : 14 Question Id : 630680207846 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 17 of the Hindu Marriage Act, 1955 deals with:

**Options :**

1. ✓ punishment for bigamy
2. ✗ legitimacy of children of void or voidable marriage
3. ✗ power to transfer petition in certain cases
4. ✗ the Court to which petition shall be filled

**Question Number : 15 Question Id : 630680207847 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

According to Section 3 of the Hindu Succession Act, 1956, one person is said to be 'agnate' of another if the two are related by blood or \_\_\_\_\_ wholly or through \_\_\_\_\_.

**Options :**

1. ✓ adoption; males
2. ✗ close relation; females
3. ✗ adoption; females
4. ✗ adoption; male and female both

**Question Number : 16 Question Id : 630680207848 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

According to the Hindu Succession Act, 1956, any property possessed by a female Hindu whether acquired before or after commencement of this Act shall be held by her \_\_\_\_\_ thereof.

**Options :**



1. ✘ as a limited owner

2. ✔ as a full owner

3. ✘ as a partial owner

4. ✘ as a co-owner

**Question Number : 17 Question Id : 630680207849 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to the Hindu Succession Act, 1956, read the following statements and select correct option.

A. Heirs related to an intestate by full blood shall be preferred to heirs related by half blood.

B. A person who commits murder or abet commission of murder shall be disqualified from inheriting the property of person murdered.

C. If any person is disqualified from inheriting the property under the Act, it shall devolve as if such person had died before the intestate.

**Options :**

1. ✘ A & B correct, C incorrect

2. ✘ A & C correct, B incorrect

3. ✘ B & C correct, A incorrect

4. ✔ A, B & C all are correct

**Question Number : 18 Question Id : 630680207850 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 28 of the Hindu Succession Act, 1956, no person shall be disqualified from

succeeding to any property on the grounds of \_\_\_\_\_.

**Options :**

1. ✘ disease only
2. ✘ defects only
3. ✔ disease, defect or deformity
4. ✘ disease and deformity only

**Question Number : 19 Question Id : 630680207851 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to Section 4 of the Indian Easement Act, 1882, read the following illustrations and select correct option.

'A is bound to cleanse a water course running through his land and keep it free from obstruction for the benefit of B, low riparian owner.'

**Options :**

1. ✘ This is an easement
2. ✔ This is not an easement
3. ✘ This is a duty of A
4. ✘ This is gratuitous act

**Question Number : 20 Question Id : 630680207852 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 5 of the Indian Easement Act, 1882 deals with:

**Options :**

1. ✘ continuous easement only
2. ✘ discontinuous easement only
3. ✘ apparent easement only
4. ✔ continuous, discontinuous, apparent and non-apparent easement only

**Question Number : 21 Question Id : 630680207853 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The provision for easement by necessity and quasi easement are mentioned in \_\_\_\_\_ of the Indian Easement Act, 1882.

**Options :**

1. ✘ Section 12
2. ✘ Section 11
3. ✔ Section 13
4. ✘ Section 14

**Question Number : 22 Question Id : 630680207854 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 15 of the Indian Easement Act, 1882, if the access and use of light or air to and for any building have been peaceably enjoyed therewith as an easement, without interruption and for \_\_\_\_\_, the right to access shall be absolute.

**Options :**

1. ✘ ten years
2. ✘ thirty years

3. ✘ forty years

4. ✔ twenty years

**Question Number : 23 Question Id : 630680207855 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per the Indian Easement Act, 1882, the rights to do acts necessary to secure the full enjoyment of an easement are called:

**Options :**

1. ✘ absolute rights

2. ✔ accessory rights

3. ✘ qualified rights

4. ✘ limited rights

**Question Number : 24 Question Id : 630680207856 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 6 of the Specific Relief Act, 1963, suit by a person disposed of immovable property CANNOT be brought after expiry of \_\_\_\_\_ from the date of dispossession.

**Options :**

1. ✘ one year

2. ✔ six months

3. ✘ two years

4. ✘ three years

**Question Number : 25 Question Id : 630680207857 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 14 of the Specific Relief Act, 1963 deals with:

**Options :**

1. ✓ contracts that are not specifically enforceable
2. ✗ contracts that are specifically enforceable
3. ✗ specific performance of part of a contract
4. ✗ power of Court to engage expert

**Question Number : 26 Question Id : 630680207858 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 20C of the Specific Relief Act, 1963, 'notwithstanding anything contained in the Code of Civil Procedure, a suit filed under the Act shall be disposed of by the Court within a period of \_\_\_\_\_ from the date of service of summons to the defendant'.

**Options :**

1. ✗ six months
2. ✗ three months
3. ✓ twelve months
4. ✗ nine months

**Question Number : 27 Question Id : 630680207859 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to Section 36 of the Specific Relief Act, 1963, read the following statement and fill in the blanks with the correct option.

'Preventive relief is granted at the discretion of the Court by injunction'.

**Options :**

1. ✘ temporary only
2. ✘ perpetual only
3. ✔ temporary or perpetual
4. ✘ interim or final

**Question Number : 28 Question Id : 630680207860 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per the Specific Relief Act, 1963, in a suit for specific performance of a contract, the plaintiff may also claim \_\_\_\_\_ for its breach in addition to such performance.

**Options :**

1. ✘ cost
2. ✘ recovery of property
3. ✘ damages
4. ✔ compensation

**Question Number : 29 Question Id : 630680207861 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 2(h) of the Limitation Act, 1963, 'nothing shall be deemed to be done in good faith which is not done with \_\_\_\_\_'.

**Options :**

1. ✘ good intention
2. ✘ absolute care
3. ✘ with proper attention only
4. ✔ with due care and attention

**Question Number : 30 Question Id : 630680207862 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Which Section of the Indian Limitation Act, 1963 states, "where once time has begun to run, no subsequent disability or inability to institute suit or make an application stop it"?

**Options :**

1. ✘ Section 7
2. ✘ Section 8
3. ✔ Section 9
4. ✘ Section 11

**Question Number : 31 Question Id : 630680207863 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Schedule of the Limitation Act 1963, the period of limitation for price of lodging is \_\_\_\_\_ when the price become payable.

**Options :**

1. ✘ two years
2. ✘ one year

3. ✘ six months

4. ✔ three years

**Question Number : 32 Question Id : 630680207864 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As provided under the Limitation Act, 1963, the period of limitation to recover possession of immovable property mortgaged by mortgagor and afterwards transferred by mortgagee for a valuable consideration is \_\_\_\_\_ when the transfer becomes known to plaintiff.

**Options :**

1. ✔ twelve years

2. ✘ thirty years

3. ✘ three years

4. ✘ twenty years

**Question Number : 33 Question Id : 630680207865 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to the Transfer of Property Act, 1882, read the following statements and select the correct option.

A. An easement cannot be transferred apart from dominant heritage.

B. A mere right to future maintenance cannot be transferred.

C. A mere right to sue can be transferred for consideration.

**Options :**

1. ✔ A & B are correct, C is incorrect

2.



✘ A, B & C all are correct

3. ✘ A, B & C all are incorrect

4. ✘ Only B is correct, A & C are incorrect

**Question Number : 34 Question Id : 630680207866 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to the Transfer of Property Act, 1882, select the correct combination of Section and its subject.

**Options :**

1. ✘ Section 94 - Charge

2. ✘ Section 70 - Appointment of receiver

3. ✔ Section 81 - Marshalling securities

4. ✘ Section 69 - Right to sue for mortgage money

**Question Number : 35 Question Id : 630680207867 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per the Andhra Pradesh Civil Rules of Practice, 1990 (as amended), 'Interlocutory application' means an application to the court in any suit, appeal or proceedings already instituted in such court, other than proceedings for:

**Options :**

1. ✘ passing of decree

2. ✘ execution of order only

3. ✔ execution of decree or order

4. ✘ transfer of decree

**Question Number : 36 Question Id : 630680207868 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

According to Rule 30, every Vakalat Nama shall, unless otherwise ordered by Court, be in Form no \_\_\_\_\_ and shall authorise the Advocate to appear in all execution proceeding and \_\_\_\_\_ in the suit or matter subsequent to the final decree or order passed therein.

**Options :**

1. ✘ 10; specific

2. ✔ 12; miscellaneous

3. ✘ 8; interim

4. ✘ 11; general

**Question Number : 37 Question Id : 630680207869 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Rule no. 43 of the Andhra Pradesh Civil Rules of Practice, 1990 (as amended) deals with:

**Options :**

1. ✔ blind or illiterate deponent

2. ✘ agents of parties

3. ✘ advocates of parties

4. ✘ witnesses of parties

**Question Number : 38 Question Id : 630680207870 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Rule 28 of the Andhra Pradesh Civil Rules of Practice, 1990 (as amended), an application for amendment in pleading shall be \_\_\_\_\_ by the Presiding Officer if it is not in accordance with the law or these Rules.

**Options :**

1. ✘ modified

2. ✔ rejected

3. ✘ dismissed

4. ✘ amended

**Question Number : 39 Question Id : 630680207871 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per the Andhra Pradesh Civil Rules of Practice, 1990 (as amended), the summons/notice shall be issued within \_\_\_\_\_ from the date of institution of suit.

**Options :**

1. ✘ 60 days

2. ✘ 15 days

3. ✔ 30 days

4. ✘ 45 days

**Question Number : 40 Question Id : 630680207872 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Rule 85 the Andhra Pradesh Civil Rules of Practice, 1990 (as amended), the summons or other process against member of Parliament or of state legislature shall be served:

**Options :**

1. ✘ through Presiding Officer
2. ✔ directly upon the member
3. ✘ to any of the close relative of member
4. ✘ via posting on the place of stay of member

**Question Number : 41 Question Id : 630680207873 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The provision for compulsory affixing of photograph was inserted in the Indian Registration Act, 1908 (as amended) vide \_\_\_\_\_ in the year \_\_\_\_\_.

**Options :**

1. ✔ Section 32A; 2001
2. ✘ Section 16A; 2001
3. ✘ Section 36; 1999
4. ✘ Section 80; 1996

**Question Number : 42 Question Id : 630680207874 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per Section 5 of the Indian Stamps Act, 1899 (as amended), instruments comprising or relating to several distinct matters shall be chargeable with \_\_\_\_\_ amount of duties with which separate instruments, each comprising or relating to one of such matters would be chargeable under the Act.

**Options :**

1. ✘ higher
2. ✘ lower
3. ✔ aggregate
4. ✘ minimum

**Question Number : 43 Question Id : 630680207875 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to Sections 8C and 8F of the Indian Stamps Act, 1899, read the following statements and select the correct option.

- A. Negotiable warehouse receipts are not liable to stamp duty.
- B. Agreement or document for transfer or assignment of rights or interest in financial assets are not liable to stamp duty.

**Options :**

1. ✘ B is correct, A is incorrect
2. ✘ A is correct, B is incorrect
3. ✘ Both A and B are incorrect
4. ✔ Both A and B are correct

**Question Number : 44 Question Id : 630680207876 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 7A of the Andhra Pradesh Land Encroachment Act, 1905(as amended) deals with:

**Options :**

1. ✘ bar of jurisdiction of Civil Court
2. ✘ saving of operation of other laws
3. ✘ prior notice to person in occupation
4. ✔ encroachment by group of persons on government land and their eviction

**Question Number : 45 Question Id : 630680207877 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Provisions of Section 6 of the Indian Evidence Act, 1872 incorporate the doctrine of:

**Options :**

1. ✘ res judicata
2. ✘ res sub judice
3. ✘ res integra
4. ✔ res gestae

**Question Number : 46 Question Id : 630680207878 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to Section 17 of the Indian Evidence Act, 1872 in LIC of India vs. RamPal Singh Bisen (2010) 4 SCC 491, the Supreme Court observed that:

**Options :**

1. ✘ what is admitted by a party to be true must be presumed to be true unless contrary is shown
2. ✔ failure to prove defence does not amount to an admission
3. ✘ an admission, if clearly and unequivocally made, is the best evidence against the party making it

4. ✘ an admission may be proved by or on behalf of person making it

**Question Number : 47 Question Id : 630680207879 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 50 of the Indian Evidence Act, 1872 deals with:

**Options :**

1. ✘ expert opinion
2. ✘ opinion as to electronic signature
3. ✔ opinion as to relationship when relevant
4. ✘ grounds of opinion when relevant

**Question Number : 48 Question Id : 630680207880 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Presumption as to electronic message has been added in the Indian Evidence Act, 1872 vide:

**Options :**

1. ✔ Section 88-A
2. ✘ Section 85-A
3. ✘ Section 85-B
4. ✘ Section 81-A

**Question Number : 49 Question Id : 630680207881 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to the Indian Evidence Act, 1872, select the correct pairing of Section and its subject.

**Options :**

1. ✘ Section 76 - Public documents
2. ✘ Section 79-A - Proof as to verification of digital signature
3. ✘ Section 73-B - Admissibility of electronic signature
4. ✔ Section 79 - Presumption as to genuineness of certified copies

**Question Number : 50 Question Id : 630680207882 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

With reference to Section 148 and 149 of the Indian Evidence Act, 1872, read the following statement and select the correct option.

'A barrister is instructed by an attorney or vakil that an important witness is a dakait.'

**Options :**

1. ✔ This is a reasonable ground for asking the witness whether he is a dakait
2. ✘ This is not a reasonable ground for asking the witness whether he is a dakait
3. ✘ It is offensive to ask witness such question
4. ✘ It amounts to contempt of witness

**Question Number : 51 Question Id : 630680207883 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

A 'police report', under the Code of Criminal Procedure, 1973, means a report forwarded by a



police officer to a Magistrate under Sub-section (2) of Section \_\_\_\_\_.

**Options :**

1. ✘ 154

2. ✘ 152

3. ✘ 167

4. ✔ 173

**Question Number : 52 Question Id : 630680207884 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Courts of Metropolitan Magistrates are established under which of the following?

**Options :**

1. ✘ Section 9

2. ✔ Section 16

3. ✘ Section 32

4. ✘ Section 42

**Question Number : 53 Question Id : 630680207885 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Criminal Procedure Code, 1973, a Sessions Judge or Additional Sessions Judge may pass any sentence authorised by law, but any sentence of \_\_\_\_\_ passed by any such Judge shall be subject to confirmation by the High Court.

**Options :**

1. ✔ death

2. ✘ life imprisonment
3. ✘ seven years or more
4. ✘ 10 years or more

**Question Number : 54 Question Id : 630680207886 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

When the maker or holder of a negotiable instrument signs the same, otherwise than as such maker, for the purpose of negotiation, on the back or face thereof, its called as a/an \_\_\_\_\_ under the Negotiable Instruments Act, 1881.

**Options :**

1. ✘ negotiation
2. ✔ indorsement
3. ✘ transfer
4. ✘ pledge

**Question Number : 55 Question Id : 630680207887 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The investigation in relation to the rape of a child may be completed under Section 173 of Criminal Procedure Code, 1973 within \_\_\_\_\_ from the date on which the information was recorded by the officer in charge of the police station.

**Options :**

1. ✘ one month
2. ✔ three months

3. ✘ six months

4. ✘ two months

**Question Number : 56 Question Id : 630680207888 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Criminal Procedure Code, 1973, when it is uncertain in which of several local areas an offence was committed, or where an offence is committed partly in one local area and partly in another, where will it be tried?

**Options :**

1. ✘ It will be tried by Court having territorial jurisdiction

2. ✘ It will be determined by the Magistrate

3. ✔ It may be inquired into or tried by a Court having jurisdiction over any of such local area

4. ✘ It will be tried by the Court of lowest jurisdiction

**Question Number : 57 Question Id : 630680207889 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

No summons or warrant shall be issued against the accused under Sub-section 204 (1) of Criminal Procedure Code, 1973 until \_\_\_\_\_ has been filed.

**Options :**

1. ✔ a list of the prosecution witnesses

2. ✘ a list of the witnesses

3. ✘ a list of the witnesses for both sides

4. ✘ a charge sheet

**Question Number : 58 Question Id : 630680207890 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Criminal Procedure Code, 1973, any Court may alter or add to any charge till any time before:

**Options :**

1. ✘ charge is filed
2. ✘ judgement is written
3. ✔ judgement is pronounced
4. ✘ sentencing

**Question Number : 59 Question Id : 630680207891 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Criminal Procedure Code, 1973, where can a person accused of an offence file an application for plea bargaining?

**Options :**

1. ✘ Court of Chief Judicial Magistrate
2. ✘ High Court for offence punishable with three years or more imprisonment
3. ✘ Court of sessions
4. ✔ In the Court in which such offence is pending for trial

**Question Number : 60 Question Id : 630680207892 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Indian Penal Code, 1860, whoever does anything with the intention of causing wrongful gain to one person or wrongful loss to another person is said to do that thing \_\_\_\_\_.

**Options :**

1. ✘ fraudulently
2. ✘ falsely
3. ✔ dishonestly
4. ✘ wrongfully

**Question Number : 61 Question Id : 630680207893 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Indian Penal Code, 1860, in every case in which the sentence of death shall have been passed, who may commute the punishment for any other punishment provided by the Code?

**Options :**

1. ✘ The President
2. ✘ The Court
3. ✔ The Appropriate Government
4. ✘ The Governor

**Question Number : 62 Question Id : 630680207894 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As provided under the Indian Penal Code, the right of private defence of property extends to causing death in all of the following offences, EXCEPT:

**Options :**

1. ✓ extortion

2. ✗ robbery

3. ✗ house breaking by night

4. ✗ theft causing apprehension that death or grievous hurt will be the consequence

**Question Number : 63 Question Id : 630680207895 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

According to Indian Penal Code 1860, one who intentionally aids, by any act or illegal omission, the doing of that thing is called:

**Options :**

1. ✗ provocation

2. ✗ instigation

3. ✓ abetment of a thing

4. ✗ attempt of a thing

**Question Number : 64 Question Id : 630680207896 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Whenever force or violence is used by an unlawful assembly, or by any member thereof, in prosecution of the common object of such assembly, every member of such assembly is guilty of the offence of \_\_\_\_\_ under Indian Penal Code, 1860.

**Options :**

1. ✗ sedition

2. ✗ affray

3. ✓ rioting

4. ✘ unlawful assembly

**Question Number : 65 Question Id : 630680207897 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

What is the punishment for false evidence under Indian Penal Code, 1860?

**Options :**

1. ✘ A term that may extend to five years and shall also be liable to fine

2. ✘ A term that may extend to two years and shall also be liable to fine

3. ✘ A term that may extend to ten years and shall also be liable to fine

4. ✓ A term that may extend to seven years and shall also be liable to fine

**Question Number : 66 Question Id : 630680207898 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Voluntarily obstructing any person so as to prevent that person from proceeding in any direction in which that person has a right to proceed is called:

**Options :**

1. ✘ wrongful confinement

2. ✓ wrongful restraint

3. ✘ imprisonment

4. ✘ use of criminal force

**Question Number : 67 Question Id : 630680207899 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Indian Penal Code, 1860, any man who follows a woman and contacts or attempts to contact such woman to foster personal interaction repeatedly, despite a clear indication of disinterest by such woman, constitutes:

**Options :**

1. ✘ sextortion
2. ✘ voyeurism
3. ✔ stalking
4. ✘ cyber crime

**Question Number : 68 Question Id : 630680207900 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Sexual intercourse by husband upon his wife during separation is punishable with which of the following under Indian Penal Code, 1860?

**Options :**

1. ✘ Not less than one year but that may extend to seven years, and shall also be liable to fine
2. ✔ Not less than two years but that may extend to seven years, and shall also be liable to fine
3. ✘ Not less than three years but that may extend to seven years, and shall also be liable to fine
4. ✘ Not less than two years but that may extend to ten years, and shall also be liable to fine

**Question Number : 69 Question Id : 630680207901 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**



According to Evidence Act, 1872, anything, state of things, or relation of things, capable of being perceived by the senses is called:

**Options :**

1. ✓ fact
2. ✗ perception
3. ✗ opinion
4. ✗ observation

**Question Number : 70 Question Id : 630680207902 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As provided under the Evidence Act, 1872, when there is a question whether an act was accidental or intentional, the fact that such act formed part of a series of similar occurrences, in each of which the person doing the act was concerned, is:

**Options :**

1. ✗ fact
2. ✓ relevant
3. ✗ irrelevant
4. ✗ admissible

**Question Number : 71 Question Id : 630680207903 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Statements made by an agent expressly or impliedly authorised are called as:

**Options :**

1. ✓ admission
2. ✗ confession
3. ✗ relevant fact
4. ✗ irrelevant fact

**Question Number : 72 Question Id : 630680207904 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 36 of the Evidence Act, 1872 provides for:

**Options :**

1. ✗ relevancy of entry in public record made in performance of duty
2. ✓ relevancy of statements in maps, charts and plans
3. ✗ relevancy of statements as to any law contained in law-books
4. ✗ opinion of experts

**Question Number : 73 Question Id : 630680207905 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As provided under Section 61 of the Evidence Act, 1872, how may the contents of documents be proved?

**Options :**

1. ✗ By oral evidence only
2. ✗ By secondary documents only
3. ✗ By primary evidence only

4. ✓ Either by primary or by secondary evidence

**Question Number : 74 Question Id : 630680207906 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Evidence Act 1872, in order to ascertain whether a digital signature is that of the person by whom it purports to have been affixed, the Court may direct which of the following?

**Options :**

1. ✗ Person to testify before the court
2. ✓ Certifying Authority to produce the Digital Signature Certificate
3. ✗ Any other person to prove it before court
4. ✗ Person to produce documentary evidence

**Question Number : 75 Question Id : 630680207907 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Who can provide a certified copy of a public document under Evidence Act, 1872?

**Options :**

1. ✗ Every government servant
2. ✓ Every public officer having the custody of a public document
3. ✗ Every government department
4. ✗ Any entity having public document as defined under the Evidence Act

**Question Number : 76 Question Id : 630680207908 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As provided under the Evidence Act, 1872, when the question is whether any person is the owner of anything of which he is shown to be in possession, the burden of proving that he is NOT the owner is on which of the following?

**Options :**

1. ✘ On the person who alleges that he is not the owner
2. ✘ On the person who denies that he is not the owner
3. ✔ On the person who affirms that he is not the owner
4. ✘ On the person who confirms that he is the owner

**Question Number : 77 Question Id : 630680207909 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

According to Evidence Act, 1872, no public officer shall be compelled to disclose communications made to him in official confidence when he considers that:

**Options :**

1. ✘ it would amount to breach of his duty
2. ✔ the public interests would suffer by the disclosure
3. ✘ it was disclosed in fiduciary capacity
4. ✘ it is part of official secret

**Question Number : 78 Question Id : 630680207910 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Section 140 of the Evidence Act, 1872, the witnesses to \_\_\_\_\_ may be cross-examined and

re-examined.

**Options :**

1. ✓ character
2. ✗ custom
3. ✗ offence
4. ✗ incident

**Question Number : 79 Question Id : 630680207911 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

'Holder in due course' means any person who for consideration became the \_\_\_\_\_ of a promissory note, bill of exchange or cheque if payable to the bearer.

**Options :**

1. ✗ payee
2. ✗ bearer
3. ✗ holder
4. ✓ possessor

**Question Number : 80 Question Id : 630680207912 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Section 11 of the Negotiable Instruments Act, 1881 defines:

**Options :**

1. ✗ negotiable instruments
2. ✗ foreign instruments

3. ✓ inland instruments

4. ✗ holder

**Question Number : 81 Question Id : 630680207913 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Section 82 of the Negotiable Instruments Act, 1881, the maker, acceptor or indorser, respectively, of a negotiable instrument is discharged from liability thereon by all the following, EXCEPT by:

**Options :**

1. ✓ transfer to another person

2. ✗ cancellation to a holder thereof

3. ✗ release by cancellation to a holder thereof

4. ✗ payment by to all the parties

**Question Number : 82 Question Id : 630680207914 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Section 10 of the Protection of Women from Domestic Violence Act, 2005, which of the following CANNOT be a service provider?

**Options :**

1. ✗ Any voluntary association registered under the Societies Registration Act, 1860

2. ✓ Any relative

3. ✗ A company under any other law

4. ✗ A company registered under the Companies Act, 1956

**Question Number : 83 Question Id : 630680207915 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Section 15 of the Protection of Women from Domestic Violence Act, 2005, who can assist the Magistrate in discharging his functions?

**Options :**

1. ✘ Police officer
2. ✘ Protection officer
3. ✔ Welfare expert
4. ✘ Service provider

**Question Number : 84 Question Id : 630680207916 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Criminal Rules of Practice and Circular Orders, 1990, where may the Magistrates appointed to Mobile Courts hold their sittings?

**Options :**

1. ✔ Any place within their territorial jurisdiction
2. ✘ Any place ordered by state government
3. ✘ Any place within the state
4. ✘ Only in court houses

**Question Number : 85 Question Id : 630680207917 Question Type : MCQ Option Shuffling : Yes**  
**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**  
**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As per the Criminal Rules of Practice, who shall ordinarily sign the summons issued to witnesses?

**Options :**

1. ✘ Judicial Magistrate
2. ✔ Chief Ministerial Officer of the Court
3. ✘ Administrative Officer of the Court
4. ✘ The judge who issues the summons

**Question Number : 86 Question Id : 630680207918 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Criminal Rules of Practice and Circular Orders, 1990, the summonses intended to be served on Members of Parliament or State Legislature shall be served by which of the following methods?

**Options :**

1. ✘ Presiding Officer of the House for service on the Members
2. ✘ Personally served
3. ✔ Sent through Court or Police or by Registered Post
4. ✘ Sent through police officer only

**Question Number : 87 Question Id : 630680207919 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Rule 30 of the Criminal Rules of Practice, 1990, when an accused is released on bail during investigation, he is subject to which of the following conditions?

**Options :**



1. ✘ He has a right to defence
2. ✘ He is liable not to leave the station
3. ✔ He shall be bound over to appear in Court after the charge sheet is filed and summons served on him
4. ✘ He is required to fill bail bond under the said rule

**Question Number : 88 Question Id : 630680207920 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

According to Rule 46 of the Criminal Rules of Practice, 1990, every affidavit shall bear a/an \_\_\_\_\_ stating on whose behalf it is filed.

**Options :**

1. ✘ name
2. ✔ endorsement
3. ✘ seal
4. ✘ ratification

**Question Number : 89 Question Id : 630680207921 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Criminal Rules of Practice, 1990, in which of the following administrative forms shall the Sessions Judges and Magistrates maintain a diary?

**Options :**

1. ✘ Form No. 23
2. ✘ Form No. 10

3. ✓ Form No. 11

4. ✗ Form No. 13

**Question Number : 90 Question Id : 630680207922 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Arrack' as defined under the Andhra Pradesh Excise Act, 1968 includes:

**Options :**

1. ✗ all liquor produced or manufactured in India

2. ✓ all liquor produced or manufactured in India and supplied by the Government other than Foreign Liquor and Indian Made Foreign liquor

3. ✗ all liquors supplied by the Government

4. ✗ all liquors other than foreign liquor and Indian-made foreign liquor

**Question Number : 91 Question Id : 630680207923 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Who shall be the chief controlling authority in all matters connected with the administration of the Andhra Pradesh Excise Act, 1968?

**Options :**

1. ✗ State government

2. ✗ Collector

3. ✓ Commissioner of Excise

4. ✗ Excise Superintendents

**Question Number : 92 Question Id : 630680207924 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The import of intoxicants under the Andhra Pradesh Excise Act, 1968 is permitted on which of the following conditions?

**Options :**

1. ✘ Government order
2. ✔ Payment of excise duty or countervailing duty and fees
3. ✘ Agreement for import
4. ✘ Quantitative restrictions

**Question Number : 93 Question Id : 630680207925 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under Section 16 of the Andhra Pradesh Excise Act, 1968, the Commissioner may, with the previous sanction of the Government, do which of the following?

**Options :**

1. ✔ Establish or continue a distillery in which spirit may be manufactured
2. ✘ Allow import of intoxicants
3. ✘ Allow export of intoxicants
4. ✘ Prohibit production of intoxicants

**Question Number : 94 Question Id : 630680207926 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

When anything is seized under Subsection (2) of Section 10 of the Andhra Pradesh of Gaming Act, 1974 and if the Magistrate is satisfied that the police officer who seized it has reasonable grounds for suspecting that the thing so seized was \_\_\_\_\_, it shall be presumed that such thing was an instrument of gaming.

**Options :**

1. ✘ an article of gaming
2. ✘ an objectionable item
3. ✘ a prohibited item
4. ✔ an instrument of gaming

**Question Number : 95 Question Id : 630680207927 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

'Instruments of gaming' as defined under the Andhra Pradesh of Gaming Act, 1974 includes all of the following, EXCEPT:

**Options :**

1. ✘ cards
2. ✘ dice
3. ✔ light
4. ✘ tables

**Question Number : 96 Question Id : 630680207928 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Every offence under the Andhra Pradesh of Gaming Act, 1974 is:

**Options :**

1. ✘ cognizable
2. ✔ cognizable and non-bailable
3. ✘ bailable
4. ✘ non-cognizable and bailable

**Question Number : 97 Question Id : 630680207929 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

As provided under the Juvenile Justice (Care and Protection of Children) Act, 2015, how often shall the Chief Judicial Magistrate or the Chief Metropolitan Magistrate review the pendency of cases of the Board?

**Options :**

1. ✘ Once in a month
2. ✘ Once in every two months
3. ✔ Once in every three months
4. ✘ Once in every six months

**Question Number : 98 Question Id : 630680207930 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

The powers of Children's Court are provided under which of the following Sections of the Juvenile Justice (Care and Protection of Children) Act, 2015?

**Options :**

1. ✘ Section 14
2. ✔ Section 19

3. ✖ Section 12

4. ✖ Section 18

**Question Number : 99 Question Id : 630680207931 Question Type : MCQ Option Shuffling : Yes**

**Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Juvenile Justice (Care and Protection of Children) Act, 2015, as soon as a child alleged to be in conflict with law is apprehended by the police, such child shall be placed under the charge of which of the following?

**Options :**

1. ✔ The special juvenile police unit or the designated child welfare police officer

2. ✖ Judicial Magistrate first class

3. ✖ Executive Magistrate

4. ✖ Child welfare board

**Question Number : 100 Question Id : 630680207932 Question Type : MCQ Option Shuffling :**

**Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A**

**Minimum Instruction Time : 0**

**Correct Marks : 1 Wrong Marks : 0**

Under the Juvenile Justice (Care and Protection of Children) Act, 2015, 'aftercare' provision for making provision of support, financial or otherwise, is available to which of the following persons?

**Options :**

1. ✖ Who have completed the age of 14 years but have not completed the age of 21 years

2. ✖ Who have completed the age of 16 years but have not completed the age of 21 years

3. ✖ Who have completed the age of 18 years but have not completed the age of 20 years

4. ✔ Who have completed the age of 18 years but have not completed the age of 21 years